

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.148/2017
CA-21/C-III/ND/18

In the matter of

Shree Govind Real Structure (P) Limited

... PETITIONER

SECTION :

Under Section 252

Order delivered on 02.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Nikhil Yadav, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel
Along with Mr. Omkar Singh, Income tax
Department.

ORDER

Learned Counsel for the Applicant is present, in CA-21/C-III/20/ND/18, and represents that the Application is for seeking restoration of the appeal which was dismissed vide order dated 05.12.2017 passed by this Tribunal, in view of non-appearance/prosecution. The reasons given by the said Counsel on record is contained in Paragraph-2 of the application wherein it has been stated that the Counsel is stationed at Jaipur, Rajasthan and was unable to reach Delhi to appear before this Tribunal on the said date.

Coutel

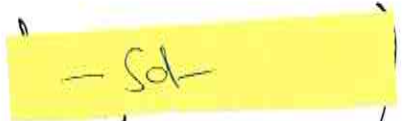
However, perusal of the record of this Tribunal shows that earlier on 07.11.2017, when the matter was called there was no appearance on the part of petitioner and in the circumstances, since on both these days due to non-appearance, this matter /appeal came to be dismissed.

However, now, this application has been filed seeking for restoration before this Tribunal and taking into consideration the facts and circumstances, this Tribunal deems it appropriate to impose a cost of Rs.10,000/- upon the petitioner to be paid to the 'Prime Minister's National Relief Fund'.

Let the said amount be paid within ten days from today (2.12.2018).

Subject to the payment, the appeal shall stand restored.

Post the matter on 26.2.2018 for compliance of the order.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
02.2.2018.